

**Notification No. 22 /2002-Central Excise (N.T).**

In exercise of the powers conferred by sub-rule (2) of rule 3 of the Central Excise Rules, 2002, the Central Board of Excise and Customs hereby makes the following amendments in the Notification of the Government of India, Ministry of Finance, Department of Revenue, No. 14/2002-Central Excise (N.T.), dated the 8<sup>th</sup> March, 2002, namely: -

In the said Notification,

- (i) for Table I and the entries relating thereto, the following shall be substituted, namely: -

**" Table I**

<b>Sl. No.</b>	<b>Chief Commissioner of Central Excise</b>	<b>Jurisdiction in terms of Commissioners of Central Excise.</b>
<b>(1)</b>	<b>(2)</b>	<b>(3)</b>
1.	Ahmedabad	(i) Ahmedabad - I (ii) Ahmedabad - II (iii) Ahmedabad - III (iv) Bhavnagar (v) Rajkot
2.	Bangalore	(i) Bangalore - I (ii) Bangalore - II (iii) Bangalore - III
3.	Bhopal	(i) Bhopal (ii) Indore (iii) Raipur
4.	Bhubaneswar	(i) Bhubaneswar - I (ii) Bhubaneswar - II
5.	Chandigarh	(i) Chandigarh (ii) Jalandhar (iii) Ludhiana
6.	Chennai	(i) Chennai-I (ii) Chennai-II (iii) Chennai-III (iv) Chennai-IV

		(v) Pondicherry
7.	Cochin	(i) Calicut (ii) Cochin (iii) Thiruvananthapuram
8.	Coimbatore	(i) Coimbatore (ii) Madurai (iii) Salem (iv) Thirunelveli (v) Tiruchirappalli
9.	Delhi	(i) Delhi-I (ii) Delhi-II (iii) Delhi-III (iv) Delhi-IV (v) Panchkula (vi) Rohtak
10.	Hyderabad	(i) Hyderabad-I (ii) Hyderabad-II (iii) Hyderabad-III (iv) Hyderabad - IV
11.	Jaipur	(i) Jaipur-I (ii) Jaipur-II
12.	Kolkata	(i) Bolpur (ii) Haldia (iii) Kolkata-I (iv) Kolkata-II (v) Kolkata-III (vi) Kolkata-IV

		(vii) Kolkata-V (viii) Kolkata-VI (ix) Kolkata-VII (x) Siliguri
13.	Lucknow	(i) Allahabad (ii) Kanpur (iii) Lucknow
14.	Mangalore	(i) Belgaum (ii) Mangalore (iii) Mysore
15.	Meerut	(i) Ghaziabad (ii) Meerut - I (iii) Meerut - II (iv) Noida
16.	Mumbai - I	(i) Mumbai-I (ii) Mumbai-IV (iii) Mumbai-V (iv) Thane - I (v) Thane - II
17.	Mumbai - II	(i) Belapur (ii) Mumbai - II (iii) Mumbai - III (iv) Raigarh
18.	Nagpur	(i) Aurangabad (ii) Nagpur (iii) Nasik

19.	Pune	(i) Goa (ii) Pune - III (iii) Pune-I (iv) Pune-II
20.	Ranchi	(i) Jamshedpur (ii) Patna (iii) Ranchi
21.	Shillong	(i) Dibrugarh (ii) Shillong
22.	Vadodara	(i) Daman (ii) Surat - I (iii) Surat - II (iv) Vadodara - I (v) Vadodara - II (vi) Valsad
23.	Vishakapatnam	(i) Guntur (ii) Vishakhapatnam - I (iii) Vishakhapatnam - II (iv) Tirupati";

(ii) in Table II, for S.Nos. 7 to 92 and the entries relating thereto, the following shall be substituted, namely: -

Sl. No.	Commissioner of Central Excise	Jurisdiction
(1)	(2)	(3)
"7.	Bangalore - II	In the areas comprising the part of ward no 11 of Bangalore City Corporation consisting of the side of Tumkur Road (i.e. left side of NH 4 going from Bangalore to Tumkur), in ward nos.80,9 and 100 of Bangalore City Council, in ward nos.17 to 35 of The City Municipal Corporation, Dasarahalli, in the areas comprising of the City Municipal Council of Buiatarayanapura, in the comprising of Tannisandra, Gddahalli, Kothanur, Nageshwaranahalli and Rachaneh Krishnarajapuram hobli of Bangalore south taluk of Bangalore urban district, in the areas comprising of Yelahanka and Jalahalli hoblis of the Taluk of Bangalore North of Bangalore Urban District, in the comprising of Yelahanka and Jalahalli hoblis of the Taluk of Bangalore North of Bangalore District, in the Talukas of Doddaballapur and Devanahalli of Bangalore Rural District, the Districts of Tumkur, Chitradurga, Davangere and Haveri in the State of Karnataka.

8.	Bangalore - III	In the areas of the Ward Nos.1 to 10, part of Ward No.11 of Bangalore City Corporation consisting of the North side of Tumkur Road (i.e. right side of National Highway No.4 going from Bangalore to Tumkur), Ward Nos.12 to 61, 77 to 79 and 99 of Bangalore Metropolitan Municipal Corporation and areas comprising of Ward no 1 to 16 of City Municipal Council of Dasarahalli and areas comprising of Yeshwantpur (other than Ward No.17 to 35 of City Municipal Council of Dasarahalli which is a part of Yeshwantpur hobli), Dasanapura and Hesaragatta in the Talluk of Bangalore North of Bangalore District areas comprising of Kengeri, Taverekere and Uttarahalli hoblis in the Talluk of Bangalore Urban and the areas comprising of Kannaikara Agrahara of the Talluk of Anekal in Bangalore Urban District in the areas comprising of the Talluks of Nelamangala, Kanakapura, Channarayana, Ramanagara and Magadi of Bangalore Rural District in the State of Karnataka.
9.	Belapur	In the ward nos.8, 9,10 and 11 of Thane Municipal Corporation of Navi Mumbai, Thane taluk in the district and adjoining area comprising of Taloja Group Gram Panchayat and Navada Group Gram Panchayat of Panvel taluk in the district of Raigad of the State of Maharashtra and Vashi creek and Kalwa bridge.
10.	Belgaum	In the districts of Belgaum, Bellary, Raichur, Bijapur, Bagalkot, Gadag, Dharwad, Gulbarga, Koppal and Bidar in the State of Karnataka.
11.	Bhavnagar	In the districts of Porbandar, Junagarh, Bhavnagar, Amreli and Surendranagar (excluding Porbandar and Dasada taluks of Surendranagar District) of the State of Gujarat and Diu in the Union Territory of Daman and Diu.
12.	Bhopal	In the tehsil of Narsingarh of the district of Rajgarh, in the districts of Bhopal, Satna, Sihore, Vidisha, Betul, Hosangabad, Raisen, Chatturpur, Tikamgarh, Jabalpur, Sagar, Shahdol, Damoh, Chhindwara, Narsingpur, Seoni, Mandla, Balaghat Umariya, Kharda, Katni, Dindori, Rewa, Sidhi and Panna in the State of Madhya Pradesh.
13.	Bhubaneshwar - I	In the districts of Cuttack, Puri, Khurda, Nayagarh, Ganjam, Kandhamal, Kendrapara, Jagatsinghpur, Dhenkanal, Angul, Balasore, Mayurbhanj, Bhadrak, Rayagada, Koraput, Malkanagiri, Kalahandi, Gajapati and Mauza Bamnibal of Thana Daitari No. 29 of tehsil Ghatagaon of the district of Keonjhar in the State of Orissa.
14.	Bhubaneshwar- II	In the districts of Sundergarh, Keonjhar (excluding Mauza Bamnibal of Thana Daitari No. 29 of tehsil Ghatagaon), Sambalpur, Deogarh, Jharasaguda, Sonepur, Boudh, Baragarh, Bolangir and Nandakumari in the State of Orissa.
15.	Bolpur	In the districts of Murshidabad, Birbhum, Bankura, Purulia and Bardhaman in the State of West Bengal.
16.	Calicut	In the districts of Trichur, Palakkad, Malappuram, Kozhikode, Wayanad, Kannur and Kanyakumari (excluding the area comprised in Malkipara tea factory, being part of Pariyaram village of the district of Mukundapuram taluk of the district of Trichur), of the State of Kerala, Mahe Commune of the territory of Pondicherry and the Union territory of Lakshadweep.
17.	Chandigarh	In the districts of Patiala and Fatehgarh Sahib, tehsil Mohali in the district of Roop Nagar of the State of Punjab, in the State of Himachal Pradesh and in the Union territory of Chandigarh.
18.	Chennai-I	In the Division Nos.1 to 31, 36, 40 to 45, 47 to 49, 52, 100, 102 and 103 of the Corporation of Chennai, Minjur Firka of Ponneri taluk and Madhavaram Firka of Ambattur taluk in Tiruvallur District in the State of Tamil Nadu. The Maritime Commissioner's work having the export jurisdiction in Chennai City, Seaport, Airport and Post Office of export located in Chennai.
19.	Chennai-II	In the Division Nos.32 to 35, 37 to 39, 46, 50, 51, 53 to 99, 101, 104 to 137, 139, 142 to 150 of the Corporation of Chennai, Ambattur Firka (villages viz., Koilpadangai, Nalambur, Adayalam, Athipattu, Mannure, Ambattur, Ayapakkam, Thirumullaivoyal, Oragawdan, Meenambakkam, Kakkapallam, Korattur, Padi, Mogapair and Patraavaakkam), Red Hills Firka and Morai Firka of Ambattur Taluk; Gummidipoondi Taluk; Uthukottai Taluk and Ponneri Taluk (except Minjur Firka) of Tiruvallur District of the State of Tamilnadu.

20.	Chennai-III	Tiruttani Talluk and Pallipattu Talluk of Tiruvallur District, Kaanchipuram Talluk, Tambaram Talluk (excluding Pallikarani and Alandur Firka ) and Che Talluk of Kanchipuram District, Vellore District and Hosur Talluk, Krishnagiri Talluk, Dengenikotta and Pochampalli Talluk in Dharmapuri District of the State of Tamilnadu.
21.	Chennai-IV	In the Division Nos.138, 140, 141, 151 to 155 of the Corporation of Chennai, Maduravoyal (Villages viz. Perumalagaram, Ayanambakkam, Koladi, Puliambedu [Noombal], Siva Thandalam, Vanagaram, Karambakkam, Maduravoyal, Nerkundram, Valasaravakkam and part of of Ambattur Talluk, Poonamallee Talluk and Tiruvallur Talluk in Tiruvallur District (except those covered under Chennai-II), Thiruperumbudur talluk and Pallikarani Firka and Alandur Firka of Tambaram Talluk (villages viz., Karapakkam, Okkiamthoripakkam, Perungudi, Seevaram, Pallikar Medavakkam, Jeladianpettai, Perumbakkam, Sithalapakkam, Kovilancheri, Madurapakkam, Moov Ottlambakkam, Arasankaazhanni, Semancheri, Sholinganallur Part I and Sholinganallur Part II, Kottivakkam, Palavakkam, Neelankarai and Injambakkam, Nandambakkam, Saint Thomas Alandur, Adyar, Paruthibakkam, Adambakkam, Pazhavanthangal, Nanganallur, Ullas Moovarasampattur, Madipakkam Part I, Madipakkam Part II, Nanmangalam, Nemil Kovilambakkam, Meenambakkam, Kaul Bazaar, Anagaputhur, Pozhichalur, Pammal, Jamin Pall Cantonment Pallavaram, Isa Pallaavaram, Thirusulam, Thalakancheri, Asthinapuram, Thirunel and Chrompet) of the district of Kancheepuram in the State of Tamilnadu.
22.	Cochin	In the district of Ernakulam, Kottayam and Idukki of the State of Kerala and Mallapally talluk, Th talluk, Ayiroor village of Ranni talluk, Aranmula, Mezhuveli, Kulanada and Kindangannoor villa Kozhencherry talluk of Pathanamthitta District of Kerala State, the whole of Alleppey District of State except Mavelikkara and Karthikappally talluks and the area comprising of Kollukuma factory (being a part of Kottagudi village of Uthamapalayam talluk of the district of Theni) in the State of Tamilnadu.
23.	Coimbatore	The district of Coimbatore (excluding Tirpur talluk, Palladam Firka, Karadivavi Firka, Selakarich Pongalur Firka, Varappati Firka of Palladam Talluk, the south and North Firkas of Annur, the Firka, the East and West Firkas of Avinashi Talluk and Sirumugai, Mettupalayam and Karamada of Mettupalayam talluk, and Billich Village of Coimbatore North Talluk) of the State of Tamil Nadu the area comprising of Malkipara Tea factory ( being a part of Pariyaram village of Mukund Talluk of Trichur District of the State of Kerala).
24.	Daman	In the Union territory of Dadra and Nagar Haveli and Union territory of Daman falling in the M Vapi-Daman Road running from Dabhel Check Post through Kalaria, Varkhund.
25.	Delhi-I	In the areas comprising of part of National Capital Territory of Delhi bound by the Delhi Haryana on the North and West up to West Juan Drain or Mungaspur Drain intersection and along Mur drain and Najafgarh Drain till Trinagar or Zakhira; Najafgarh Road from Zakhira upto Raja Chowk, Ring Road or Mahatma Gandhi Road via Dhaula Kuan, Lajpat Nagar upto Maharani Bag thereafter Yamuna River upto Delhi Haryana Border.
26.	Delhi-II	In the areas comprising of the part of National Capital Territory of Delhi (excluding the areas incl Delhi-I) and including Trans Yamuna Area (East Delhi) of National Capital Territory of Delhi and bound by West Juan Drain or Mungaspur Drain on Delhi Haryana Border upto Zakhira, Najafgar upto Raja Garden Chowk, Ring Road or Mahatma Gandhi Road via Dhaula Kuan, Lajpat (Southern Part), upto Maharani Bagh and Delhi Haryana Border on the south and south west of D
27.	Delhi-III	In the districts of Gurgaon, Rewari, Mahendargarh in the State of Haryana.
28.	Delhi-IV	In the Faridabad district in the State of Haryana.
29.	Dibrugarh	In the State of Arunachal Pradesh and the districts of Tinsukia, Dibrugarh, Sibsagar, Jorhat, L Sonitpur, North Lakhimpur and Dhemaji of the State of Assam.
30.	Ghaziabad	In the district of Ghaziabad excluding the tehsil of Hapur and Garhmukteshwar and the areas from Delhi-Uttar Pradesh border and bound in the South by the National Highway no. 24 Bypa upto its crossing with Delhi-Kanpur (main) Railwayline and thereafter bound first in the West by t

		line and then in the South and East by 'Maant Khand Ganga Nahar' passing through "Kot-ka-p" 'Maant Poshak Ganga Nahar' in the district of Gautam Budha Nagar in the State of Uttar Pradesh.
31.	Goa	In the State of Goa.
32.	Guntur	In the districts of Nellore, Prakasam, Guntur, Krishna and West Godavari of the State of Pradesh.
33.	Haldia	In the districts of Midnapore and Howrah (except Howrah Municipal Corporation area, Bally M area and Mourigram) of the State of West Bengal and the Union territory of Andaman and Island.
34.	Hyderabad-I	In the districts of Adilabad, Nizamabad and Medak and Basheerabad, Tandur, Yalal, Ped Bantwaram, Marpalle, Mominpet, Nawabpet, Dharoor, Vikarabad, Pudur, Pargi, Doma, Kulkache Gandeed mandals of Ranga Reddy District of the State of Andhra Pradesh.
35.	Hyderabad-II	In the district of Hyderabad of the State of Andhra Pradesh.
36.	Hyderabad-III	In the districts of Kareemnagar, Warangal, Khammam, Nalgonda, Mahaboob Nagar and Hayat Uppal, Saroomnagar, Ibrahimpatnam, Manchal, Yacharam, Keesara and Ghatkesar Mandals of Reddy District of the State of Andhra Pradesh.
37.	Hyderabad - IV	In the district of Ranga Reddy but excluding the areas falling under the said Ranga Reddy District State of Andhra Pradesh under the jurisdiction of Hyderabad I and Hyderabad III Commissioners.
38.	Indore	In the districts of Indore, Dhar, West Nimar (Khargone), East Nimar (Khandwa), Jhabua, Mandasaur, Devas, Shajapur, Ujjain, Guna, Rajgarh (excluding the tehsil of Narsingarh) of Shivpuri, Datia, Morena, Barweni, Sheopur, Neemuch and Bhind of the State of Madhya Pradesh.
39.	Jaipur-I	In the districts of Jaipur, Dausa, Tonk, Alwar, Bharatpur, Dholpur, Sawaimadhopur, Kota, Jhalawar, Barun, Sikar, Jhunjhunu, Churu, Bikaner, Sriganganagar and Hanumangarh of the State of Rajasthan.
40.	Jaipur-II	In the districts of Udaipur, Dungarpur, Banswara, Chittorgarh, Rajasamand, Jodhpur, Pali, Sirohi, Barmer, Jaisalmer, Ajmer, Nagaur and Bhilwara of the State of Rajasthan.
41.	Jalandhar	In the district of Amritsar, Jalandhar, Kapurthala, Hoshiarpur, Gurdaspur and Nawansahar of the Punjab and in the State of Jammu and Kashmir.
42.	Jamshedpur	The whole of the State of Jharkhand except the areas falling in the jurisdiction of Ccommission Central Excise Ranchi.
43.	Kanpur	In the districts of Kanpur, Kanpur Dehat, Unnao, Jhansi, Jalaon, Mahoba, Hamirpur, Lalitpur, Agra, Ferozabad and Etawah of the State of Uttar Pradesh.
44.	Kolkata-I	In the ward Nos. 1 to 57 of Kolkata Municipal Corporation in the district of Kolkata of the State of Bengal.
45.	Kolkata-II	In the Howrah Municipal Corporation area, Bally Municipal area and Mourigram of the district of of the State of West Bengal.
46.	Kolkata-III	In the districts of North 24 Parganas and Nadia of the State of West Bengal.
47.	Kolkata-IV	In the district of Hooghly of the State of West Bengal.
48.	Kolkata-V	In the ward nos. 58 to 79 and ward nos. 81 to 141 of Kolkata Municipal Corporation in the district of Kolkata and Mahestala Police Station and Thakurpukur Police Station in the district of South Parganas of the State of West Bengal.

49.	Kolkata-VI	In the ward No. 80 of Kolkata Municipal Corporation in the district of Kolkata of the State of West Bengal.
50.	Kolkata-VII	In the district of 24 Parganas excepting Mahestala Police Station and Thakurpukur Police Station in the State of West Bengal.
51.	Lucknow	In the districts of Aligarh, Mathura, Etah, Farrukhabad, Kannauj, Mainpuri, Sitapur, Hardoi, Raila, Sultanpur, Fatehpur, Lakhimpur Kheri, Shahjahanpur, Lucknow and Barabanki of the State of Uttar Pradesh.
52.	Ludhiana	In the districts of Ludhiana, Sangrur, Mansa, Bhatinda, Mukatsar, Ferozpur, Faridkot, Moga and Patiala Nagar (excluding tehsil Mohali) of the State of Punjab.
53.	Madurai	In the Districts of Madurai, Ramanathapuram, Sivagangai, Theni (except Kolukamalai Tea Factory and a part of Kottakudi village of Uthamapalayam taluk), Dindigul (except D.Gudalur village of Pudukkottai Taluk), Fikra of Vedasandur taluk) and taluks of Virudhunagar, Sattur and Aruppukottai of Virudhunagar of the State of Tamilnadu.
54.	Mangalore	In the districts of Uttara Kannada, Dakshina Kannada and Udupi in the State of Karnataka.
55.	Meerut - I	In the districts of Meerut, Bagpat, Muzaffarnagar, Saharanpur, and tehsil of Bijnor and Chandpur in the district of Bijnore of the State of Uttar Pradesh and Dehradun, Hardwar, Tehri Garhwal, Rudraprayag, Uttar Kashi of the State of Uttaranchal.
56.	Meerut - II	In the district of Moradabad, tehsil Dhampur, Nazibabad, Kiratpur, Seohara and Bundki of district of Meerut, and tehsil of Hapur and Garhmukteshwar of district Ghaziabad, district of Jyotiba Phule Nagar, Rampur, Bareilly, Badaun, and Pilibhit, of the State of Uttar Pradesh and districts of Udham Singh Nagar, Pithoragarh, Champavat, Nainital, Bageshwar, Almora and Chamoli of the State of Uttaranchal.
57.	Mumbai-I	In wards A,B,C,D,E,F(South) and F (North) and adjoining areas covered by boundaries extending from Ganpatrao Kadam Marg, Dr. Annie Besant Road, and R.G.Thadani Road in the northern side of the city (South) of the Municipal Corporation of Greater Mumbai of the State of Maharashtra and in the area of the Continental Shelf, or as the case may be, in the exclusive economic zone of India declared by the designated areas by the Central Government from time to time.
58.	Mumbai - II	In the wards L,M,N of Municipal Corporation of Greater Mumbai of the State of Maharashtra.
59.	Mumbai - III	In the ward S and T of Municipal Corporation of Greater Mumbai and adjoining areas of Thane Municipal Corporation bound by West side of Eastern Express Highway from Mulund Checknaka to Kapurbawa Road, Ghodbunder Road up to Thane Municipal limit, of the State of Maharashtra.
60.	Mumbai-IV	In the wards G (North), H and K (East) of the Municipal Corporation of Greater Mumbai of the State of Maharashtra and adjacent portion of ward G (South) of the Municipal Corporation of Greater Mumbai bound by Ganpatrao Kadam Marg, Dr. Annie Besant Road and R.G.Thadani Road, up to sea side in the South, bounded by Railway line between Lower Parel station to Elphinston Road station in the Eastern side.
61.	Mumbai-V	In the wards of K (West), P (South),P (North), R (North), R (South) and R (Central) of Municipal Corporation of Greater Mumbai of the State of Maharashtra.
62.	Mysore	In the districts of Mysore, Mandya, Chamarajnagar, Hassan, Chikmagalur, Shimoga and Kodagu in the State of Karnataka.
63.	Nagpur	In the districts of Chandrapur, Gadchiroli, Bhandara, Nagpur, Akola, Buldhana, Yeotmal, Amravati, Washim, Gonadia and Wardha of the State of Maharashtra.
64.	Nasik	In the district of Nasik including Nasik Town or city, Nasik taluk, Maharashtra Industrial Development Corporation Satapur, Satapur tehsil, Ambad Maharashtra Industrial Development Corporation, Ambad tehsil, Igatpuri tehsil, Niphad, Dindori, Peth, Surgana, Chandwad, Trimbhakeshwar, Matheran



		Nandgaon, Yeola, Malegaon, Satana, Kalwan, Deolai, Musalgaon, tehsils or taluqs; in the district of Jalgaon including Jalgaon city, Jalgaon taluqs or tehsils MIDC Bambari, Bhusawal, Jamner, Yawal, Yeorandal, Amalner, Pachori taluqs or tehsils; in the District of Dhule including Dhule Taluka city, Dhule taluk, Chalisgaon, Shirpur, Dondaicha, Shahada taluqs or tehsils; in the District of Nashik and in the District of Ahmednagar only Sangamner Town or city, Sangamner taluqs or tehsil and taluk or tehsil of the State of Maharashtra.
65.	Noida	In the districts of Gautam Budha Nagar and Bulandshahar of the State of Uttar Pradesh.
66.	Panchkula	In the districts of Panchkula, Karnal, Ambala, Kaithal, Kurukshetra and Yamunanagar of the State of Haryana.
67.	Patna	The whole of the State of Bihar.
68.	Pondicherry	In the Union Territory of Pondicherry ( except Mahe, Yanam and Karaikal) and districts of Villupuram, Cuddalore and Thiruvannamali and Madurantakam, Thirukalukundram, Uthiramerur, Cheyyalur, Melmaruvathur taluqs of Kancheepuram district of the state of Tamilnadu.
69.	Pune-I	In Mulshi, Maval (Vadgaon), Ghodegaon and Junnar taluqs of Pune District, Rajgurunagar taluk of Pune district (excluding areas under the Gram Panchyats of Nighoj, Moi, Kurli, Rase, Bhose, Chinchwad, Charoli, Vadgaon, Ghenand, Koyali, Markal, Solu, Solgaon and Alandi), North Western Corner of the taluk of Pune districts enclosed by the boundary of Pimpri - Chinchwad Municipal Corporation Area and area covered by Pimpri - Chinchwad Municipal Corporation and the villages of Mulshi taluk of Pune District, Hinjawadi, Pathawade and Punawale in the State of Maharashtra.
70.	Pune-II	In the districts of Sindhudurg, Ratnagiri, Sangli, Kolhapur and Satara of the State of Maharashtra.
71.	Pune - III	In the district of Solapur and in the taluqs of Indapur, Baramati, Daund, Purandar, Velhe, Shirur and Mulshi (except Hinjawadi, Tathawade and Punawale villages) of district of Pune, the segment of Rajgurunagar taluk consisting of Nighoj, Kurli, Moi, Chhimboli, Bhose, Rase, Alandi, Vadgaon, Ghenand, Charoli, Solu, Markal, Solgaon and Koyali Gram Panchyats, all the area of Haveli taluk of Pune District except North Western portion falling under Pune I Commissioner in the State of Maharashtra.
72.	Raigarh	In the district of Raigad of the State of Maharashtra excluding areas of Taloja Group Gram Panchayat and Navada Group Gram Panchayat of Panvel taluk.
73.	Raipur	In the State of Chhatisgarh.
74.	Rajkot	In the districts of Jamnagar, Rajkot and Kutch Bhuj of the State of Gujarat.
75.	Ranchi	In the districts of Ranchi, Hazaribagh, Kodarma, Gumla, Lohardaga, Simdega, Chatra, Latehar, Palam, Bokaro, Giridih, Dhanbad, Sahebganj, Deoghar, Pakur, Dumka, Godda, Garhwa, and Jamtara of the State of Jharkhand.
76.	Rohtak	In the districts of Rohtak, Panipat, Sonapat, Jhajjar, Bhiwani, Hissar, Sirsa, Fatehabad and Jind of the State of Haryana.
77.	Salem	In the district of Salem, Namakkal, Erode and the district of the Nilgiris and Tirupur Taluk, Palani, Palani Firka, Karadivavi Firka, Selakarichal Firka, Pongalur Firka, Varappati Firka of Palladam Taluk, the North and North Firkas of Annur, the Seyur Firka, the East and West Firkas of Avinashi Taluk and sirur, Mettupalayam and Karamadai village of Mettupalayam taluk, and Bilichi Village of Coimbatore Taluk of Coimbatore district and Taluqs of Dharmapuri, Pennagaram Palacode, Uthangarai, Pappireddipatti of Dharmapuri District of the state of Tamil Nadu.
78.	Shillong	In the States of Tripura, Mizoram, Manipur, Nagaland and Meghalaya and the Districts of Bongaigaon, Kokrajhara, Goalpara, Kamrup, Nalbari, Barpeta, Morigaon, Nagaon, Silchar, Karbi Hailakandi, North Cachar Hills, Karbi Anglong and Golaghat in the State of Assam.

79.	Siliguri	In the districts of Darjeeling, Jalpaiguri, Coochbehar, North Dinajpur, South Dinajpur and Malda of the State of West Bengal and the State of Sikkim.
80.	Surat - I	In the areas of Surat city tallukas and Choryashi [Surat] talluk Palsana, Bardoli, Mahua, Songadh, Vyara, Uchhal and Nizar talluks in the district of Surat; and areas located in South River in Kamrej and Mandvi talluks of Surat district.
81.	Surat - II	In the talluks of Ankaleshwar, Hansot, Valia and Jhagadia of Bharuch district, in the District of N and in the District of Surat to the talluk of Olpad, Mangrol, Umerpara and areas in the Kam Mandvi talluk falling on the North of River Tapi.
82.	Thane - I	In the areas comprising of Bhiwandi talluk, Wada talluk, Jawahar talluk, Mokhada talluk, Sh talluk, Murbad talluk, Ullhasnagar talluk, Kalyan talluk, of Thane district and Thane city of Than from East side of Eastern Express Highway to Kapurbawadi and Ghodbunder Road upto Municipal Limit and Thane creek from Kalwa Bride upto Nagla Bunder, of the State of Maharashtra.
83.	Thane - II	In the district of Thane of the State of Maharashtra, the area comprising of Vasai talluk, Palgha Dahanu talluk, Talasari talluk, Thane talluk of Thane district from Naglabunder Police Chowki to Checknaka (consisting of Meera Bhayander, Kashimeera, Kashigaon, Ghodbunder village upto creek) including creek from Naglabunder upto the Arabian Sea.
84.	Thirunelveli	In the districts of Tuticorin, Thirunelveli, Kanayakumari and Rajapalayam talluk, Srivilliputhur Sankarankoil talluk and Sivakasi talluk of Virudhunagar district of the State of Tamilnadu.
85.	Tiruchirappalli	In the districts of Tiruchirappalli, Perambalur, Ariyalur, Karur, Pudukottai, Thanjavur, Thir Nagapattinam and Karaikal Region of Pondicherry Union territory.
86.	Tirupati	In the districts of Kurnool, Ananthapur, Cuddapah and Chittoor of the State of Andhra Pradesh.
87.	Thiruvananthapuram	In the districts of Thiruvananthapuram, Kollam, Karthikapally and Mavelikkara tehisils in the di Allepey, Ranni tehsil except Ayiroor village, Adoor tehsil, Kozhenchery tehsil except villages Ara Mezhveli, Kulanada and Kidanganoor in the tehsil of Kozhencherry talluk of Pathanamthitta di the State of Kerala.
88.	Vadodara - I	In the district of Anand and areas falling on the Western side of Mumbai-Delhi railway line fa Vadodara district.
89.	Vadodara - II	In the districts of Panchmahal and Dahod, in the district of Vadodara to the area falling on the side of Mumbai-Delhi Railway line and to talluks of Amod, Bharuch, Vagra and Jambusar of E district.
90.	Valsad	In the Valsad district, Dangs district, Navsari district and areas of Union territory of Daman falling South of Vapi-Daman Road running from Dabhel Check Post through Kalaria, Varkhund.
91.	Vishakhapatnam-I	In the districts of Srikakulam, Vizianagaram and Vishakhapatnam excluding the mandals of Nak Sarvasidhi Rayavaram, Yelamanchili, Rambili, Kasimkota, Atchutapuram, Parvada, Ana Chodavaram, Cheedikada, Hukumpeta, Butchayyapeta, Kotavurtla, Makavarapalem, Ravikam Madugulu, Paderu, Pedabayulu, Munchingiputtu, Gangaraju Madugulu, Chintapalli, Kota Gudem, Payakaraopeta, Koyyuru, Rolugunda, Narsipatnam, Nathavaram and Gajuwaka M Corporation (except the premises of Vishakhapatnam Steel Plant) of the State of Andhra Pradesh.
92.	Vishakhapatnam-II	In the Territory of Yanam in the Union territory of Pondicherry and in the districts of East Godav Vishakhapatnam (other than the areas mentioned under the jurisdiction of Vishakhap Commissioner)";

(iii) In Table III, for S.Nos. 11 to 71 and the entries relating thereto, the following shall be substituted, namely: -

Sl. No.	Commissioner of Central Excise (Appeals)	Commissioner of Central Excise
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(1)	(2)	(3)
"11.	Commissioner of Central Excise (Appeals), Bhopal-I	Bhopal
12.	Commissioner of Central Excise (Appeals), Bhopal-II	Bhopal
13.	Commissioner of Central Excise (Appeals), Bhopal-III	Bhopal
14.	Commissioner of Central Excise (Appeals), Bhubaneshwar	Bhubaneshwar-I Bhubaneshwar-II
15.	Commissioner of Central Excise (Appeals), Chandigarh	Chandigarh
16.	Commissioner of Central Excise (Appeals), Chennai	Chennai-I Chennai-II Chennai-III Chennai-IV Pondicherry
17.	Commissioner of Central Excise (Appeals), Cochin	Cochin Calicut
18.	Commissioner of Central Excise (Appeals), Coimbatore	Coimbatore
19.	Commissioner of Central Excise (Appeals), Daman	Daman
20.	Commissioner of Central Excise (Appeals), Delhi-I.	Delhi-I
21.	Commissioner of Central Excise (Appeals), Delhi-II	Delhi-II
22.	Commissioner of Central Excise (Appeals), Delhi-III	Delhi-IV
23.	Commissioner of Central Excise (Appeals), Delhi-IV	Delhi-III Panchkula Rohtak
24.	Commissioner of Central Excise (Appeals), Ghaziabad	Ghaziabad
25.	Commissioner of Central Excise (Appeals), Goa	Goa
26.	Commissioner of Central Excise (Appeals), Guntur	Guntur Tirupati
27.	Commissioner of Central Excise (Appeals), Hyderabad-I	Hyderabad-I Hyderabad-II
28.	Commissioner of Central Excise (Appeals), Hyderabad-II	Hyderabad-III Hyderabad-IV
29.	Commissioner of Central Excise (Appeals), Indore-I	Indore
30.	Commissioner of Central Excise (Appeals), Indore-II	Indore
31.	Commissioner of Central Excise (Appeals), Jaipur-I	Jaipur-I
32.	Commissioner of Central Excise (Appeals), Jaipur-II	Jaipur-II

33.	Commissioner of Central Excise (Appeals), Jalandhar	Jalandhar
34.	Commissioner of Central Excise (Appeals), Kanpur	Kanpur
35.	Commissioner of Central Excise (Appeals), Kolkata-I	Kolkata-I Kolkata-V
36.	Commissioner of Central Excise (Appeals), Kolkata-II	Kolkata-II Kolkata-VI
37.	Commissioner of Central Excise (Appeals), Kolkata-III	Haldia Kolkata-III Kolkata-VII
38.	Commissioner of Central Excise (Appeals), Kolkata-IV	Bolpur Kolkata-IV Siliguri
39.	Commissioner of Central Excise (Appeals), Lucknow	Lucknow
40.	Commissioner of Central Excise (Appeals), Ludhiana	Ludhiana
41.	Commissioner of Central Excise (Appeals), Madurai	Madurai
42.	Commissioner of Central Excise (Appeals), Mangalore	Belgaum Mysore Mangalore
43.	Commissioner of Central Excise (Appeals), Meerut-I	Meerut-I
44.	Commissioner of Central Excise (Appeals), Meerut-II	Meerut-II
45.	Commissioner of Central Excise (Appeals), Mumbai-I	Mumbai-I Mumbai-II Mumbai-III Mumbai-IV
46.	Commissioner of Central Excise (Appeals), Mumbai-II	Thane-I Thane-II
47.	Commissioner of Central Excise (Appeals), Mumbai-III	Mumbai-V
48.	Commissioner of Central Excise (Appeals), Mumbai-IV	Belapur Raigarh
49.	Commissioner of Central Excise (Appeals), Nagpur	Nagpur
50.	Commissioner of Central Excise (Appeals), Nasik	Nasik
51.	Commissioner of Central Excise (Appeals), Noida	Noida
52.	Commissioner of Central Excise (Appeals), Patna	Jamshedpur Patna
53.	Commissioner of Central Excise (Appeals), Pune-I	Pune-I
54.	Commissioner of Central Excise (Appeals), Pune-II	Pune-I

55.	Commissioner of Central Excise (Appeals), Pune-III	Pune-II Pune-III
56.	Commissioner of Central Excise (Appeals), Raipur-I	Raipur
57.	Commissioner of Central Excise (Appeals), Raipur-II	Raipur
58.	Commissioner of Central Excise (Appeals), Rajkot	Bhavnagar Rajkot
59.	Commissioner of Central Excise (Appeals), Ranchi	Ranchi
60.	Commissioner of Central Excise (Appeals), Salem	Salem
61.	Commissioner of Central Excise (Appeals), Shillong	Dibrugarh Shillong
62.	Commissioner of Central Excise (Appeals), Surat-I	Surat-I Surat-II
63.	Commissioner of Central Excise (Appeals), Surat-II	Surat-I Surat-II
64.	Commissioner of Central Excise (Appeals), Thirunelveli	Thirunelveli
65.	Commissioner of Central Excise (Appeals), Thiruvananthapuram	Thiruvananthapuram
66.	Commissioner of Central Excise (Appeals), Tiruchirappalli -I	Tiruchirappalli
67.	Commissioner of Central Excise (Appeals), Tiruchirappalli -II	Tiruchirappalli
68.	Commissioner of Central Excise (Appeals), Tiruchirappalli -III	Tiruchirappalli
69.	Commissioner of Central Excise (Appeals), Vadodara	Vadodara-I Vadodara-II
70.	Commissioner of Central Excise (Appeals), Valsad	Valsad
71.	Commissioner of Central Excise (Appeals), Vishakhapatnam	Vishakhapatnam-I Vishakhapatnam-II".

M.G.Thamizh Valavan  
Under Secretary to the Government of India

F.No.208/38/2001-CX.6

Note: The principal notification No. 14/2002 Central Excise (N.T.) dated the 8<sup>th</sup> March, 2002 was published vide G.S.R. 182 (E), dated the 8<sup>th</sup> March, 2002.